

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 240/MP/2012 with I.A. No.52/2012

Subject : Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking direction that the levy of transmission charges of Western Region based on revised regional energy accounts (Revised REA) for the period of March 2011 to June 2011 vide provisional bill dated 24.8.2012 raised by the Power grid Corporation of India Limited is invalid in nature and accordingly, the same be withdrawn with immediate effect.

Date of hearing : 26.2.2013

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Lanco Kondapalli Power Limited, Hyderabad

Respondents : Power Grid Corporation of India Limited and 62 others

Parties present : Shri Vishal Anand, Advocate for the petitioner
Shri R.P.Padhi, LANCO
Shri M.G.Ramachandran, Advocate for GUVNL
Shri Kelkar, PGCIL
Shri Jasbir Singh, PGCIL

Record of Proceedings

Learned counsel for the petitioner requested for two weeks time to file rejoinder to the reply of GUVNL, which was allowed.

2. The Commission directed the petitioner to file rejoinder to the reply of GUVNL, on affidavit, with an advance copy to the GUVNL, on or before, 12.3.2013.

3. The petition along with the IA for interim relief shall be listed for hearing on 26.3.2013.

By order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**